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## Chhattisgarh Food Security (Amendment) Act, 2013 30 of 2013

[12 August 2013]

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#### **PREAMBLE**

An Act to amend the Chhattisgarh Food Security Act, 2012.

Be it enacted by the Chhattisgarh Legislature in the Sixty-fourth Year of the Republic of India, as follows: --

\* Published in the Chhattisgarh Rajpatra (Asadharan) dated 12-8-2013 Page 710(1).

### 1. Short title, extent and commencement :-

- (1) This Act may be called the Chhattisgarh Food Security (Amendment) Act, 2013.
- (2) It extends to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in the Official Gazette.

#### 2. Amendment of Section 1 :-

For clause (1) of Section 1 of the Chhattisgarh Food Security Act, 2012 (No. 5 of 2013) (hereinafter referred to as Principal Act), the following shall be substituted, namely: --

- "(1) This Act may be called the Chhattisgarh Food and Nutritional Security Act, 2012."
- 3 Amendment of Section 15

In clause (c) of sub-section (4) of Section 15 of the Principal Act, after the word "and" the symbol slash and word "/or" shall be

substituted by the word "are".